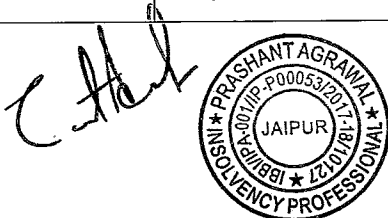


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AJAY PROTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Ajay Protech Private Limited
2	Date of incorporation of corporate debtor	April 19, 2011
3	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GJ2011PTC065024
5	Address of the registered office and principal office (if any) of corporate debtor	59, Pratap Chamber 1st Floor, Nr. ST & Railway Crossing, Unjha, Gujarat – 384170
6	Insolvency commencement date in respect of corporate debtor	June 01, 2022 The order for admission was uploaded and the same was intimated to Interim Resolution Professional on June 06, 2022
7	Estimated date of closure of insolvency resolution process	November 28, 2022
8	Name and registration number of the insolvency	Prashant Agrawal, Reg No. IBBI/IPA-001/IP-P00053/2017-18/10127



	professional acting as interim resolution professional	
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur - 302001, Rajasthan Mail ID: ippagrawal@gmail.com
10	Address and E-mail to be used for correspondence with the interim resolution professional	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur - 302001, Rajasthan Mail ID: applcirp@gmail.com ippagrawal@gmail.com
11	Last date for submission of claims	June 22, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable



1. Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench, Court – II has ordered the commencement of a corporate insolvency resolution process of the **Ajay Protech Private Limited** on **June 01, 2022**. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on **June 06, 2022**.
2. The creditors of **Ajay Protech Private Limited**, are hereby called upon to submit their claims with proof on or before **June 21, 2022** to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims must be submitted in the prescribed claim form: **Form B** – Operational Creditors (other than workmen and employees); **Form C** – Financial Creditors; **Form CA** – Financial Creditors in a class; **Form D** – Workmen or Employees; **Form E** – Authorized Representative of Workmen or employees; and **Form F** – Other Creditors. The Copies of the above forms can be downloaded from **<https://www.ibbi.gov.in/home/downloads>**
5. Submission of false or misleading proofs of claim shall attract penalties.



Prashant Agrawal
(Interim Resolution Professional)
Ajay Protech Private Limited

Date: 07-06-2022

Place: Jaipur



बैंक ऑफ बरौदा
Bank of Baroda

Regional Stressed Assets Recovery Branch:
2nd floor, BOB Towers,
Nr. Law Garden, Ellisbridge,
AHMEDABAD-380006, GUJARAT(INDIA)
E-mail: sarahm@bankofbaroda.com

POSSESSION NOTICE
APPENDIX-IV (FOR IMMOVABLE PROPERTY) [SEE RULE 8(1)]

Whereas, The undersigned being the authorized officer of the Bank of Baroda, Regional Stressed Assets Recovery Branch, Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 13-09-2019 calling upon the **Borrower M/s Nijinoy Corporation and Guarantor Mr. Jinoy P Dave, Ms. Nijee P dave and Mr. Amit Kantilal Sachdev** to repay the amount mentioned in the notice being **Rs. 99,38,306.32/- (Rupees Ninety Nine Lakhs Thirty Eight Thousand Three Hundred Six and Paise Thirty Two Only)** within 60 day from the date of Receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 and in compliance of compliance of Hon'ble D.M. Ahmedabad Order dated 03-01-2022 under section 14 of the said act on this the **02nd day of June of the year 2022**

The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount **Rs. 99,38,306.32 (Rupees Ninety Nine Lakhs Thirty Eight Thousand Three Hundred Six and Paise Thirty Two Only)** plus further interest there on at the contractual rate plus cost charges and expenses till date of Payment less recovery

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
1)	All that piece and parcel of property bearing Unit No. EL-13 admeasuring about 20 Sq.mtrs. in the building known as "Maruti Centre" situated lying and being at Final Plot No. 263 paiki, Sub Plot No. 3 of T.P.S. No. 1 of Mauje Memnagar, Taluka City in the registration district sub district of Ahmedabad belonging to Jay Gopalkrushna Co. Operative Housing Society Ltd, which is bounded as under :- Towards East : Shop No. EL-14, Towards West : Shop No. EL-12, Towards North : Society Road, Toward South : Main Road

Date : 02-06-2022
Place: Ahmedabad

Authorized Officer
BANK OF BARODA



बैंक ऑफ बरौदा
Bank of Baroda

Silvassa Branch, Adivasi Vikas Sangathan Bhavan
Tokarkhadda Opp. Pioneer Hotel, Silvassa, Dadra Nagar
Haveli (U.T) Ph:91-260-2640352 Email:silvasa@bankofbaroda.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on 'As is where is', 'As is what is', and 'Whatever there is' "Without recourse basis" for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below.

Sr./ Lot No.	Name & Address of Borrower/s/ Guarantor/s	Give Short Description of the Immovable Property with known encumbrances, if any	Reserve Price		Status of Possession (Constructive/ Physical)
			EMD	Bid Increase Amount	
1	M/s Sai Infrastructure and developers, Survey No. 105/1/1/, Amli Fuvara, Opp. Gayatri Mandir, Amli Silvassa, Dadra & Nagar Haveli-396230	All the piece and parcel of Immovable property being Survey No. 105/1/1,admeasuring 0 Hecter 55.12 Acre of Village Amli, Union Territory of Dadra and Nagar Haveli Bounded as: East: 12 Mtr Road, West: Survey No. 104 North: Survey No. 114/4, South: Road & Survey No. 105/3 & 105/4	Reserve Price 12,80,00,000/- EMD Rs. 1,28,00,000/-		Symbolic
Total Dues:-Rs. 5,13,13,324.19 + unapplied interest			Bid Increase Amount:- Rs.10,000/-		

Date & Time of E-Auction:28.07.2022, Time 2 PM to 6 PM Property inspection date and Time: 25.07.2022, Time 12 PM to 4 PM

30 days statutory sale notice to Borrower/Guarantor/Mortgagor.
For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer on Mobile-9687680763

Place:Silvassa Date:06.06.2022 (Ram Naresh Yadav) AGM & AUTHORISED OFFICER



POLYCAB
Connection Zindagi Ka

POLYCAB INDIA LIMITED
CIN: L31309GJ1996PLC114183
Registered Office: Unit 4, Plot No. 105, Halol Vadodara Road, Village Nurpura, Taluka Halol, Dist.: Panchmahal, Gujarat – 389350
Tel. No: +91 2676 227600 / 227700
Website: www.polycab.com; Email Id: shares@polycab.com

NOTICE OF 26TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

1. Notice is hereby given that the 26th Annual General Meeting (AGM) of Polycab India Limited (the "Company") is scheduled to be held on Wednesday, June 29, 2022 at 9.00 A.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with General Circular Nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 05, 2020, and 02/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs and SEBI Circular dated May 12, 2020 and May 13, 2022, to transact the Ordinary and Special businesses as set out in the Notice.

In compliance with the above circulars, electronic copies of the Notice of the AGM along with Annual Report for the Financial Year 2021-22 have already been emailed to all the shareholders whose email addresses are registered with the Depository Participants. The e-mailing of all Notices has been completed on **Tuesday, June 07, 2022.**

2. **Book Closure** : Pursuant to Section 91 and other applicable provisions, if any, of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the register of members and share transfer books of the Company shall remain closed from **Thursday, June 23, 2022, to Wednesday, June 29, 2022, (both days inclusive)** for the purpose of Dividend and AGM.

3. **Dividend**: The Board has recommended a dividend of Rs.14/- per equity share of face value of Rs.10/- each for the financial year ended March 31, 2022. The dividend, if approved at the Annual General Meeting, would be paid subject to deduction of tax at source, as may be applicable, after June 29, 2022, to those persons or their mandates:

a. Whose names appear as Beneficial Owners as at the end of the business hours on **Wednesday, June 22, 2022 (Record date)** in the list of Beneficial Owners to be furnished by National Securities Depository Limited and Central Depository Services (India) Limited in respect of the shares held in electronic form; and

b. Whose names appear as Members in the Register of Members of the Company as at the end of the business hours on **Wednesday, June 22, 2022** after giving effect to valid request (s) received for transmission / transposition of shares.

The Members of the Company, who have not yet encashed their dividend warrant (s) or those who have not claimed their dividend amounts, may write an email to kfin.Technologies Limited at inward.ris@kfin.tech

4. **E-voting Information**: In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and relevant provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the remote e-voting facility to cast their vote electronically on the resolutions mentioned in the AGM Notice using the electronic voting platform provided by National Securities Depository Limited ("NSDL"). The facility of electronic voting shall also be made available during the meeting on the day of the AGM for those members who have not casted their vote by remote e-voting. The Board has appointed Mr. Dilip Bharadia, (Membership No.F7956) Practising Company Secretary, as scrutinizer for conducting the voting process in a fair and transparent manner. The members may note the following:

a. The Ordinary and Special Business as set out in the AGM Notice may be transacted through voting by electronic means.

b. Members holding shares either in physical form or in dematerialized form, as on the **cut-off date i.e. Wednesday, June 22, 2022** may cast their vote electronically on businesses as set out in Notice through such remote e-voting.

c. Any person, who acquires shares and become a Member of the Company after sending the notice and holding shares as on the cut-off date i.e. Wednesday, June 22, 2022, may obtain the login id and password by sending an email to evoting@nsdl.co.in by mentioning his/her Folio Number / DP ID and Client ID Number. However, if you are already registered with NSDL for e-voting then you can use your existing user ID and password for casting your vote.

d. The remote e-voting period commences on Sunday, June 26, 2022 at 9.00 a.m. and ends on Tuesday, June 28, 2022 at 5.00 p.m. The remote e-voting module shall be disabled by NSDL for voting thereafter.

e. The remote e-voting shall not be allowed beyond the said date and time.

f. The facility for voting through electronic voting system shall also be made available at the AGM and the member participating in AGM through VC/OAVM, who have not already cast their vote by remote e-voting shall be able to exercise their right in the meeting.

g. The member who have cast their vote by remote e-voting prior to the meeting may also attend the AGM through VC/OAVM, but shall not be entitled to cast their vote again in the meeting.

h. Any person whose name is recorded in the register of members or in the register of beneficial owner maintained by the depository as on cut-off date only shall be entitled to avail the facility of remote e-voting or voting at the meeting.

i. Detailed instructions for remote e-voting and e-voting during the AGM is provided in the AGM Notice.

j. Member may note that the notice of the 26th Annual General Meeting and the Annual Report for F.Y. 2021-22 are also available on the Company's website (www.polycab.com), website of NSDL (www.evoting.nsdl.com) as well as on the website of BSE Ltd. and National Stock Exchange of India Limited; and can be made available for inspection by writing to the Company at shares@polycab.com

k. In case of any queries / grievances connected with e-voting, members may refer the Frequently Asked Questions ("FAQs") for shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or send a request at evoting@nsdl.co.in Members may also contact Ms. Manita Gonsalves, Company Secretary & Compliance Officer, for any grievances connected with voting by electronic means at the Corporate Office of the Company at tel. 022-67351400, E-mail : shares@polycab.com.

For Polycab India Limited

Sd/-
Manita Carmen A Gonsalves
Company Secretary & Compliance Officer
Membership No. A18321

Date : June 7, 2022
Place : Halol, Panchmahal, Gujarat



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

CIRCLE OFFICE, SASTRA DIVISION 3RD FLOOR, SECTOR – 16, GH – 4.5,
GANDHINAGAR – 382016. EMAIL:- cs8226@pnb.co.in

APPENDIX IV [See Rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the PUNJABI NATIONAL BANK, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 called issued demand notice on below mentioned dates calling upon the Borrowers/Guarantors/Mortgagors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 OF THE Security Interest Enforcement Rules 2002 on this below mentioned dates.

The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJABI NATIONAL BANK for an amount mentioned here in below and Interest Thereon.

The Borrower's / guarantor's / Mortgagor's Attention is Invited to Provisions of Sub Section 8 of Section 13 of the Act in Respect of Time Available to Redeem The Secured Assets.

Sr. No.	Name of Borrowers /Guarantors/ Mortgagors /Branch	Date of Demand Notice and Amount Outstanding	Description of the Movable & Immovable Property	Possession Date/Type
1.	Mr. Ganpat Manilal Makwana and Mr. Shantilal Manilal Makwana Branch Office: PNB e-UBI - MEHSANA	Demand Notice Date: 10.03.2022 Rs. 6,99,359.05/- as on 10.03.2022 and Interest Thereon	Residential Flat no. B/205, 336 LG-2, Pandit Dindayalnagar, Talest road, Mehsana – 384001, R S no. 1544 having area of 45 sq. mtr. The property is bounded by: South:- Passage /f/tno. 207, West:- flat no. 205, North:- Marginal open space, East:- Marginal open space	04/06/2022
2.	Mr. Vishnuabhai Ghemarbhai Chaudhari Branch Office: PNB - MEHSANA	Demand Notice Date: 10.03.2022 Rs. 7,69,829/- as on 09.03.2022 and Interest Thereon	Shop no. 8/6, As Per Scheme no. 13, Adm. 18.58 sq. mtrs. Ground floor Block B, Street Sharani Residency, RS no 406p2, Ucharpi road, Mehsana Gandhinagar, Highway, Ta and Dist. Mehsana. Owned by Mr. Vishnuabhai Ghemarbhai Chaudhari. The property is bounded by:- East:- Leaving the wall and land of said stall, other property West:- Stall no. 12, North:- Leaving the shutter of said Stall, Road, South:- Parking of flats	04/06/2022

Date : 04.06.2022

Sd/- Authorized Officer, Punjab National Bank



AU SMALL FINANCE BANK

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhulshewar Garden, Ajmer Road, Jaipur - 302001, Rajasthan, (India).
(CIN:136911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the borrowers/co-borrowers/ Mortgagers/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/ secured assets as given below.

Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.

Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of Borrower/ Co-Borrower/ Mortgagor/ Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(Loan Ac/ No.) 1921216122540362 & 9001222621078392, M/s. Pushpam Engifab Through Its Proprietor Mr. Dipankar Chiranjilal Sharma (Borrower), Mr. Dipankar Chiranjilal Sharma S/o Mr. Chiranjilal Kanayalal Sharma (Co-Borrower/Guarantor), Mrs. Pushpaben Sharma W/o Mr. Chiranjilal Sharma (Guarantor/Mortgagor)	03/06/2022 ₹ 12,00,245.00 + ₹ 1,92,429.71 = ₹ 13,92,674.71 Rupees Thirteen Lakh Ninety Two Thousand Six Hundred Seventy Four and Seventy One Paise Only as on 02/06/2022	SCHEDULE OF HYPOTHECATION Exclusive charge by way of Hypothecation on current assets and movable fixed assets both present and future. SCHEDULE OF IMMOVABLE PROPERTIES MORTGAGED:- All that part and parcel of Property Situated at Free hold immovable property bearing Tenement No. B-7, having area as per munim. Tax bill admeasuring 113.91 Sq. Meter & as per valuation report admeasuring 48.00 Sq. Yards, together with construction area standing therein at and in AAFATB Co-OPERATIVE HOUSING SOCIETY LTD., situated at land bearing Plot No. 4, of revenue survey no. 55, paiki being final plot No. 377/1 of town planning scheme no. 37 of mouje Village, Danilimda, taluka Mainagar in the district of Ahmedabad & registration sub district of Ahmedabad-S(Narol), with in the state of Gujarat, Owned By Mrs. Pushpaben Sharma W/O Mr. Chiranjilal Sharma

Date: 07/06/2022
Place: Ahmedabad, Gujarat

Authorised Officer
AU Small Finance Bank Limited



TATA CAPITAL FINANCIAL SERVICES LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. Branch Address: Office No 501/502/503/504, 5th Floor, Regus Business Center, New City Light Road, Surat - 395007. CIN No. U67190MH2008PLC187552

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Loan Account No. 7892016 : Mr. Hareesh Damjibhai Jagani			
Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorized Officer of Tata Capital Financial Services Ltd. (Secured Creditor), pursuant to notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) (No. 54 of 2002). The following immovable properties will be sold on 15th July 2022 on 'As is where is basis' & 'As is what is and whatever there is & without recourse basis'.			
Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum of Rs.44,28,241.28/- (Rupees Forty Four Lakhs Twenty Eight Thousand Two Hundred Forty One and Paise Twenty Eight Only) vide Loan Account 7892016 as on 20.05.2021 demanded vide Notice U/s. 13(2) dated 22nd May 2021 from Borrower & Co-Borrowers/Guarantors i.e. 1) Mr. Hareesh Damjibhai Jagani , 2) Mrs. Ripalben Hareesh Jagani ; all having address at 602, Abhishek Avenue, Opp. P. P Savani, Honey Park Road, Adajan, Surat, Gujarat – 395009. Also having Address at: Hall No. 01 (Shop No. 1 to 4), 2nd Floor, Big Bazaar, Opp. Jain Derasar, Bazaar Main Road, Vyara, Taluka Vyara, District Tapi, Gujarat – 394650. Also having Address at: Hall No. 04 (Shop No. 5 to 9), 2nd Floor, Big Bazaar, Opp. Jain Derasar, Bazaar Main Road, Vyara, Taluka Vyara, District Tapi, Gujarat- 394650.			
Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E-Auction at 2 P.M. on the said on 15th July 2022 by TCFSL, having its branch office at OFFICE No 501/502/503/504, 5TH FLOOR, REGUS BUSINESS CENTER, NEW CITY LIGHT ROAD, SURAT - 395007. The sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5 P.M. on the said 14th July 2022.			
Description of Secured Asset	Type of Possession Constructive/ Physical	Reserve Price (Rs)	Earnest Money EMD (Rs)
Property No. 1: All the Piece and Parcel of Shop Nos. 1,2,3,4 and Hall No. 1 total admeasuring 817.76 Sq Feet on the second floor in the building known as "Big Bazar", alongwith undivided share in land admeasuring 10.00 Sq. Mtrs. The said Building constructed on land bearing City Survey Sheet No. 28, City Survey Sheet No. 28, Survey No. 3078/B, admeasuring 780.12 Sq. Mtrs, Taluka Vyara and District Tapi.	Physical	27,30,000 (Rupees Twenty Seven Lakh(s) Thirty Thousand Only)	2,73,000 (Rupees Two Lakh(s) Seventy Three Thousand Only)
Property No. 2: All the Piece and Parcel of Shop Nos. 5,6,7,8,9 and Hall No. 4 total admeasuring 753.20 Sq Feet on the second floor in the building known as "Big Bazar", alongwith undivided share in land admeasuring 12.5 Sq. Mtrs. The said Building constructed on land bearing City Survey Sheet No. 28, City Survey Sheet No. 28, Survey No. 3078/B, admeasuring 780.12 Sq. Mtrs, Taluka Vyara and District Tapi.	Physical	37,65,000 (Rupees Thirty Seven Lakh(s) Sixty Five Thousand Only)	3,76,500 (Rupees Three Lakh(s) Seventy Six Thousand Five Hundred Only)

The description of the property that will be put up for sale is in the Schedule. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://disposalhub.com> on 15th July 2022 between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at Surat. Inspection of the property may be done on 18th June 2022 between 11 AM to 5.00 PM.

Note: The intending bidders may contact the Authorized Officer Mr. Harangad Bhogal / Mr Anurodh Julius, Email Id Harangad.Bhogal@tatacapital.com/ Anurodh.Julius@tatacapital.com and Mobile No. +91 8291901835/ 8657439008.

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., <https://www.tatacapital.com/content/dam/tata-capital/pdf/tcfsl/AUCTIONTERMS%26CONDITIONS.pdf>, or contact Authorized Officer or Service Provider- Nexsen Associates Private Limited at (Mobile No: 9310029933)

Place: - Surat, Gujarat
Date- 8th June 2022

Sd/- Authorised Officer,
For TATA CAPITAL FINANCIAL SERVICES LIMITED



इंडियन बैंक
Indian Bank

Shop No. B-3 to 8, Ground Floor, Soham Complex, Nr. Soni Ni Chali Char Rasta, Odhav, Ahmedabad-382415
Ph: 079-22892120, Email : bapunagar@indianbank.co.in

[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.12.2021 calling upon the borrower **M/s. VEER ELECTROMECH (Proprietorship Firm, Borrower), Mr. Atulkumar Harilal Panchal (Proprietor) & Mrs. Ramlaben Harilal Panchal (Guarantor & Mortgagor)** to repay the amount mentioned in the notice being **Rs. 23,13,390/- (Rupees Twenty Three Lakh Thirteen Thousand Three Hundred Ninety Only)** as on 06.12.2021 within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on 06th day of June of the year Two Thousand Twenty Two.

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of Indian Bank, Bapunagar Branch for an **Rs. 23,13,390/- (Rupees Twenty Three Lakh Thirteen Thousand Three Hundred Ninety Only)** as on 06.12.2021 and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY	
Mortgaged assets : All that piece and parcel of the immovable property being Flat No. C/404, admeasuring about 105.35 sq. mts. super built up area and admeasuring about 82.76 sq. mts. built up area (as per approved plan) together with proportionate undivided share of land admeasuring about 33.08 sq.mts. in the scheme of "SURYAM SKY/SURYAM SQUIRE" of freehold non-agriculture land bearing New Survey No. 1047+1054 to 1111/19, T.P. Scheme No. 113 (Vastral-Ramoli) of final plot no.66 of sub plot no.1 admeasuring about 7900 sq.mts. and Survey No. 1051, T.P. Scheme no.113 of F.P. No. 52/1/1 admeasuring about 1298 sq.mts. at Moje Village Vastral, Taluka Vatva, Dist.: Ahmedabad in the Registration sub district of Ahmedabad-12 (Nikoli) [Earlier office of sub registrar Ahmedabad-7 (Odhav)], within the state of Gujarat, standing in the name of Mrs. Ramlaben Harilal Panchal, North : Lift, South : Lift, East : Road, West : Block-D	

Date : 06.06.2022
Place : Ahmedabad

Chief Manager & Authorized Officer
For Indian Bank

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AJAY PROTECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Ajay Protech Private Limited
2. Date of Incorporation Of Corporate Debtor	April 19, 2011
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC-Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. Of corporate debtor	U45200GJ2011PTC065024
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	59, Pratap Chamber 1st Floor, Nr. ST & Railway Crossing, Unjha, Gujarat – 384170
6. Insolvency commencement date in respect of Corporate Debtor	June 01, 2022. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on June 06, 2022
7. Estimated date of closure of insolvency resolution process	November 28, 2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Prashant Agrawal, Reg No. IBBI/PA-001/IP-P00053/2017-18/10127
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: F-106, First Floor, Sumer Complex Gautam Marg, C-Scheme, Jaipur- 302001 Rajasthan Mail ID: ippagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: F-106, First Floor, Sumer Complex Gautam Marg, C-Scheme, Jaipur-302001 Rajasthan Mail ID: appicrp@gmail.com ippagrwal@gmail.com
11. Last date for submission of claims	June 22, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench, Court – I has ordered the commencement of a corporate insolvency resolution process of the **Ajay Protech Private Limited** on **June 01, 2022. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on June 06, 2022.**

2. The creditors of **Ajay Protech Private Limited**, are hereby called upon to submit their claims with proof on or before **June 21, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. The claims must be submitted in the prescribed claim form: **Form B** – Operational Creditors (other than workmen and employees); **Form C** – Financial Creditors; Form CA – Financial Creditors in a class; Form D – Workmen or Employees; Form E – Authorized Representative of Workmen or employees; and Form F – Other Creditors. The Copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>

5. Submission of false or misleading proof of claim shall attract penalties.

Date: Jaipur
Place: 07-06-2022

Prashant Agrawal
(Interim Resolution Professional)
Ajay Protech Private Limited

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time of Possession
1	45249660000541 & 45249660000297 & 45248640000022	1) M/s. Pooja D J Sound and Mandap Represented by its Proprietor Raju Bhimrao Varde, 2) Mr. Raju Bhimrao Varde, 3) Kali Rajubhai Sardar	14/12/2021 to Rs.29,14,846.64 (Twenty Nine lac Fourteen Thousand Eight Hundred Forty Six Rupees Sixty Four Paise) as of 07/12/2021	02/06/2022 09:40 AM & Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable property bearing Plot No.16 admeasuring about 52.026 Sq.mtr of Ambikanagar Co. Op Ho. Services Society Organized on land bearing revenue Survey No.8 Paikae of Pandesara within District Surat. Bounded on the North: by Land of Margini, South by: Plot No.17, East by: Adjoining 20 ft. Road, West by: Open Space.				
2	31599440000269	1) Mahendra Singh Rajput (Mateshwari Steel Center), 2) Chandana Uday Singh Bharsingh	06/03/2022 to Rs.16,21,502.00 (Sixteen Lac Twenty one Thousand Five Hundred Two Rupees) as of 06/03/2022	06/06/2022 03:20 PM & Symbolic Possession
Description of Secured Asset: All that piece and parcel of Property bearing Flat No.403 of Block No.G on 4th Floor, admeasuring about 55.26 Sq.mtrs. Built up Area (78 Sq.yard, Super Built Up) and Undivided share 21.50 Sq.mtrs. In the scheme known as "Gokul Platinum" situated at Mouje Ghodasar, Tal. Maninagar, District: Ahmedabad on the land bearing F.P.No.138 +139 of T.P. Scheme No.45 of Survey No.138+139 in the Registration Sub-district and District Ahmedabad-5 (Narol). Bounded by: East: Plot No.165, West: Other Plot, North: Plot No.183, South: Society Road.				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken **Symbolic possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Ahmedabad
Date: 07.06.2022

Sd/- Authorised Officer
For. Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
(A scheduled commercial bank)

HANOI: Defence Minister Rajnath Singh on Tuesday arrived here in Vietnam on a three-day visit, in reflection of the growing congruence in maritime security cooperation with the key Southeast

Asian country. Singh was welcomed at the airport by India's Ambassador to Vietnam Pranay Verma and senior officers of Vietnam's Ministry of National Defence.



‘WOUNDED’ BOJO ON THIN ICE

British PM survives no confidence vote from his own MPs, but his position weakens as many refuse to back him

AGENCIES
London

"Wounded" is the word that was widely used by a number of British newspapers in headlines about their Prime Minister, Boris Johnson, despite his win on Monday night in a confidence vote in his ruling Conservative parliamentary party.

After Johnson's fellow MPs moved a no-confidence motion against - the minimum threshold for such a vote being letters from 15 per cent of such lawmakers - 148 of them cast their ballots against him versus 211 in favour. This was an unusually large rebellion, bigger than the number that opposed Johnson's immediate predecessor Theresa May. Notwithstanding the latter seeing off the challenge, she was compelled to resign within a few months of this verdict.

Given the British public's now overwhelming disap-

proval of Johnson, pressure is expected to be mounted on ministers in Johnson's government to revolt against him. Even a majority of his party rank and files, polls indicate, have turned against him. Backbench Conservative MPs could team up with the opposition Labour party to block legislation in parliament - as they did in the case of May - to paralyse governance.

Conservative MPs are acutely aware that John Major won a confidence vote in 1995, but was crushed in a general election two years later. In other words, they realise their re-elections are endangered if Johnson remains in power.

Johnson had set the pace in a trade treaty with India. Business circles in London maintained optimism on a deal. "I don't think it changes the speed and direction of the FTA (free trade agreement) negotiations or of the wider UK-India relation-



Prime Minister Boris Johnson (C) chairs a Cabinet meeting at 10 Downing Street, on Tuesday.

ship," an insider stated on condition of anonymity.

However, even a Conservative government under a new Prime Minister, less hostile towards the Euro-

pean Union (EU), is from all accounts likely to smoothen trade ties with the EU, thereby potentially reducing the urgency of a pact with India.

Financial Times, Britain's leading economic affairs daily, was among the

morningers, which used the term "wounded". Its post-mortem of Monday night's vote was: "Tories (Conservatives) descend into acrimony as Johnson fights for his political life."

Taliban kill ex-Afghan official's brother, nephew

KABUL: A former Afghan official has said that the Taliban have killed his brother and nephew. According to a local media, Maulvi Hussamuddin Hussam, former head of the Ulema Council of Afghanistan said that the Taliban have captured and beheaded his wounded brother. The group had also shot dead his nephew. Meanwhile, the Taliban has closed the offices of Ayatollah Mohammad Ishaq Fayyaz and Ayatollah Mohaqeq Kabuli, two Shiite clerics in Ghazni.

Gupta brothers, accused in S Africa for graft, held in UAE

AGENCIES
Johannesburg/Dubai

Indian-origin fugitive businessmen Rajesh and Atul Gupta, who were among South Africa's most wanted suspects in a corruption case that led to the removal of president Jacob Zuma from office, have been arrested by the Dubai Police, according to an official statement on Tuesday.

The Interpol had issued red notices against Rajesh, 51, and Atul Gupta, 53, -- two of the three Indian-origin Gupta brothers -- who fled South Africa with their families amid investigations into their alleged looting of billions of rands from state-owned enterprises during the presidency of Zuma, 80.

In a statement, the Dubai Police said that Rajesh and Atul have been arrested in connection with money laundering and criminal charges in South Africa.

"Dubai Police made the arrest after receiving a red notice for the Gupta brothers by Interpol. The force has also coordinated with the authorities in South Africa regarding the extradition file to complete the legal procedures," the statement said.

The Interpol is currently headed by the UAE. It was not immediately known if the third brother, Ajay Gupta, 56, was arrested.

The arrests came as an investigation was concluded into the massive plundering of state institutions during former president Zuma's era. Zuma was South African President from 2009 until 2018 when he was forced to resign.

The Gupta brothers are ac-

cused in South Africa of using their relationship with former president Zuma to profit financially and influence senior appointments, charges that they have vehemently denied.

In 2018, the Gupta family went into self-exile in Dubai after looting billions of rands from parastatal institutions in South Africa, authorities in Johannesburg said.

"The ministry of justice and correctional services confirms that it has received information from law enforcement authorities in the UAE that fugitives

of justice, namely Rajesh and Atul Gupta have been arrested," the South African Department of Justice and Correctional Services said in a statement on Monday.

"Discussions between various law enforcement agencies in the UAE and South Africa on the way forward are ongoing. The South African government will continue to cooperate with the UAE," it added.



In this file photo taken on Feb 14, 2018, a police helicopter hovers over the residence of controversial Gupta family in Johannesburg.

Depp spends over ₹48L on Indian feast to celebrate win

AGENCIES / London

Hollywood star Johnny Depp spent over \$62,000 or Rs 48.22 lakh for a special celebratory curry dinner with his friends on Sunday evening in Birmingham, England.

Depp indulged in a feast of "authentic Indian cuisine," cocktails and rose champagne at the Varanasi restaurant, which serves "heavenly recipes and soothing ambience," according to its website, reports nypost.com.

According to 'nypost.com', the actor scored a big victory on Wednesday when he was awarded a \$10.35 million judgement in his brutal defamation trial against ex-wife Amber Heard, 36. Depp was hanging out with his mu-

sician friend and collaborator Jeff Beck, 77, and 20 other people in their



party at what's billed as "Birmingham's largest Indian restaurant."

Depp has been staying in the United Kingdom to join Beck on his tour.

Depp and his entourage had arrived to the trendy eatery by 7 pm and posed for photos with fans, the Daily Mail re-

ported. The 20,000-square-foot restaurant was closed so Depp and his friends could eat in private, and they left around midnight.

Mohammed Hussain, operations director of Varanasi, told the outlet: "We had a call out of the blue on Sunday afternoon saying that Johnny Depp wanted to come to eat with a group of people."

"I was shocked, and at first, I thought it might have been a wind up (joke). But then his security team arrived (and) checked out the restaurant, and we let them have the whole place because we were concerned that he might be bothered by other diners," he continued.

FAST NEWS

8 killed after boat capsizes in Mexico

MEXICO CITY: At least eight people were killed, including two minors, when a panga (motorboat) carrying a family capsized off the Mexican coast of Guaymas in Sonora state, the state's department for coordinating civil protection has confirmed. Juan Gonzalez Alvarado, director of the agency, told local media that the accident occurred on Sunday afternoon in front of an industrial fishing park in an area known as Paraje Viejo, Xinhua news agency reported. He explained that the small six-person boat was carrying 19 people, which caused it to capsize in a strong wave. After the accident, his team, along with marine and fire personnel, rescued 11 people and started the search for others. Seven bodies were found on Sunday and the body of a girl was found on Monday.

9 suspected terrorists arrested in Pak

LAHORE: Nine suspected terrorists belonging to different banned organisations were arrested by Pakistan's security agencies in Punjab province, authorities said on Tuesday. In a statement issued here on Tuesday, the Counter Terrorism Department (CTD) of Punjab Police said it had conducted extensive intelligence based operations across the Punjab to avert any untoward incident last week. "During these operations nine suspected terrorists belonging to different banned organisations have been arrested," it said. Four terrorists - identified as Saddam Hussain, Abid Ullah Khan, Muhammad Manzoor and Muhammad Arshad - are from the Tehreek-e-Taliban Pakistan (TTP), CTD said. The TTP, also known as the Pakistan Taliban, was set up as an umbrella group of several militant outfits in 2007. Its main aim is to impose its strict brand of Islam across Pakistan.

Church convicts Catholic ex-priest

BERLIN: A Catholic diocese in Germany said on Tuesday that a former priest has been convicted in a church trial of sexually abusing a minor over several years almost three decades ago. The man, who wasn't identified, was ordered to pay an unspecified fine for the crimes committed between 1986 and 1993, the diocese of Limburg said in statement. It didn't immediately respond to queries about the amount of the fine. While financial payouts have been included in confidential settlements between the church and victims of abuse, the announcement of a financial penalty against a priest as a result of a canonical investigation is unusual. The male victim had filed a complaint about the abuse in 2018 following the publication of a study into sexual abuse within the church.

3 dead in Bulgaria as train hits truck

BERLIN: Three people were killed when a passenger train crashed into a truck at an unguarded railway crossing in northwestern Bulgaria on Tuesday, authorities said. The accident occurred near Gara Oreshets, at 1:35 pm local time (1135 GMT), police said. According to initial data, the three victims were the truck driver and the two train drivers. Several passengers on the train were injured and taken to hospital.

5 killed in Arkansas road mishap

DERMOTT (US): Five people were killed and five others injured after a large truck collided with a van belonging to school serving disabled adults in southeast Arkansas, authorities said. The crash happened on Monday afternoon on US 65 when the 15-passenger van failed to yield when crossing US 65 in rural Chicot County and collided with a truck that was hauling cooking oil, Arkansas State Police spokesman Bill Sadler said on Tuesday.

Man kills woman, self at supermarket

BERLIN: A man apparently fatally shot a woman and then himself at a supermarket in central Germany on Tuesday, police said. The incident took place shortly after 1 pm in the small town of Treysa, and police quickly said there was no danger to the public. Witnesses reported that a man shot a woman in the supermarket and immediately afterward apparently killed himself, police said in a statement. They said there was no indication that anyone else was involved. No one other than the 53-year-old woman and the 58-year-old man was hurt, police said. They gave no information on what, if any, relationship there was between the two.

Spain to enforce 'doggybag' option

MADRID: Bars and restaurants in Spain will be obliged to offer "doggybags" free of charge to clients to take home the food they had not eaten under a new law aimed at reducing food waste. Under the new bill passed by the Spanish government Tuesday, businesses in the food chain will have to draw up plans to try to reduce the amount of food wasted or else face possible fines.

SL grants 40-yr tax relief for China-built Port City

AGENCIES
Colombo

Crisis-hit Sri Lanka has decided to give special 40-year tax relief for Chinese-built Colombo Port city to attract potential investors as the island nation's largest foreign direct investment failed to attract investments after the much-touted project opened for nearly one year, a senior minister said on Tuesday.

Cabinet spokesperson Bandula Gunawardana during a weekly cabinet briefing said that the Cabinet had decided to offer the concessions to draw more investments to the Port City,

the Economy Next news website reported.

"We have taken this decision because other countries have offered more competitive tax relief than us in order to attract investors," Gunawardana said.

Gunawardana said that if such concessions draw more foreign investors it will help address the dollar crisis in Sri Lanka.

SL seeks aid from India

Sri Lanka has sought a USD 55 million loan from India for the procurement of urea amidst its worst economic crisis threatening a severe food shortage, an official said on Tuesday.

China building military facility in Cambodia: Report

AGENCIES / Washington

China is building a naval facility in Cambodia for military use, the second such overseas outpost and its first in the strategically significant Indo-Pacific region.

The military presence will be on the northern portion of Cambodia's Ream Naval Base, on the Gulf of Thailand, The Washington Post reported. This is China's only other foreign military base right now after a naval facility in the East African country of Djibouti.

Such bases can enable the deployment of military forces in theatre.

US, S Korea fly 20 fighter jets amid N Korea tensions

AGENCIES / Seoul

The South Korean and US militaries flew 20 fighter jets

was aimed at demonstrating their ability to swiftly respond to North Korean provocations.



The flight came a day after the allies fired eight surface-to-surface missiles into South Korea's eastern waters to match a weekend

missile display by North Korea, which fired the same number of weapons from multiple locations on Sunday in what was likely its biggest single-day testing event.

North Korea may soon up the ante as US and South Korean officials say the country is all but ready to conduct another detonation at its nuclear testing ground in the northeastern town of Punggye-ri.

Russia deploys more troops, claims progress in east Ukraine

AGENCIES / Kyiv

Russia claimed on Tuesday it has occupied large swathes of eastern Ukraine after a relentless, weeks-long barrage and the recent deployment of more troops.

Russian Defence Minister Sergei Shoigu said Moscow's forces have "liberated" 97 per cent of the Luhansk region.

Russia appears bent on capturing the entire eastern Donbas part of Ukraine, which is made up of the Donetsk and Luhansk regions. That goal appears to be its most immediate ambition in Ukraine.

But while the Kremlin's forces have superior firepower, the Ukrainians' defenders - among them the country's most well-trained forces - are en-

trenched and have shown the capability to counterattack.

Shoigu claimed that Russian forces have seized the residential quarters of Sievierodonetsk and are fighting to take control of an industrial zone on its



A Ukrainian soldier sits in a field as he targets Russian positions on the frontline in the eastern Ukrainian region of Donbas.

outskirts and the nearby towns.

Sievierodonetsk, the administrative centre of the Luhansk region, has recently been the focus of the Russian offensive. Sievierodonetsk and nearby

Lysychansk are the only two Donbas cities holding out against the Russian invasion, which is being helped by local pro-Kremlin forces.

Shoigu added that the Russian troops were pressing their offensive toward the town of Popasna and noted that they have taken control of Lyman and Sviatohirsk and 15 other towns in the region.

Popasna is a town with a pre-war population of 20,000 located about 30 km (nearly 20 miles) south of Sievierodonetsk.

A Ukrainian official said on Tuesday that Moscow is deploying troop reinforcements in eastern Ukraine as a Russian artillery barrage aimed to grind down Ukrainian defences.

Volcano spews ash, steam in Philippines

MANILA: After the Bulusan volcano in the Philippines' Sorsogon province spewed ash and steam, blanketing nearby towns and villages with ash, local residents were evacuated, authorities said. Mark Timbal, spokesperson for the National Disaster Risk Reduction and Management Council (NDRRMC), said evacuation was underway for the locals to leave the area within the 4-km danger zone, reports Xinhua news agency.

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

POSSESSION NOTICE (For immovable property)
Whereas the undersigned being the authorised officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the securitization and reconstruction of financial assets and enforcement of Security Interest act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules, 2002 issued a Demand notice dated 27.01.2022 calling upon the borrower, co-borrowers and guarantors 1. Ms D K Patel, 2. Geeta Glasses India Private Limited, 3. Geeta Timber Mart, 4. Hansa Patel, 5. Narmada Ben Patel, 6. Nirghosh Patel, 7. Patel Jalaram, 8. Rekha Patel, 9. Shankar Lal, 10. Shanti Lal Patel, 11. Vishram Mavajee, to repay the amount mentioned in the notice being Rs. 3,58,31,640.87/- (Rupees Three Crore Fifty Eight Lakh Thirty One Thousand Six Hundred Forty and Eighty Seven Paise Only) as on 19.01.2022, within 60 days from the date of receipt of the said Demand notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this **06th day of June 2022**.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDFC FIRST Bank limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** for an amount of **Rs. 3,58,31,640.87/- (Rupees Three Crore Fifty Eight Lakh Thirty One Thousand Six Hundred Forty and Eighty Seven Paise Only)** and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immoveable properties
All That Piece And Parcel Of Plot No. 447 Industrial Area Pithampur Sector 3, Tehsil & District: Dhar (M.P.), Plot Area 5574 Sq. Mtrs. & Area Of Constructed Tin Posh Shed 1114.84 Sq. Mtrs., And Bounded As: East: Plot No. 448, West : Plot No. 446, North : 30 Mtrd. Wide Road, South: Plot No. 450

Date : 06-06-2022
Place : Dhar.
Loan Account No. : 25675069 & 32603803.

Sd/-
Authorised Officer
IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AJAY PROTECH PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	Ajay Protech Private Limited
2. Date of Incorporation Of Corporate Debtor	April 19, 2011
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC-Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200GJ2011PTC065024
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	59, Pratap Chamber 1st Floor, Nr. ST & Railway Crossing, Unjha, Gujarat - 384170
6. Insolvency commencement date in respect of Corporate Debtor	June 01, 2022. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on June 06, 2022.
7. Estimated date of closure of insolvency resolution process	November 28, 2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Prashant Agrawal, Reg No. IBB/PA-001/IP-P00053/2017-18/10127
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur- 302001, Rajasthan Mail ID: ippagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur-302001, Rajasthan Mail ID: appicirp@gmail.com ippagrwal@gmail.com
11. Last date for submission of claims	June 22, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (3a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench, Court – II has ordered the commencement of a corporate insolvency resolution process of the **Ajay Protech Private Limited** on **June 01, 2022**. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on **June 06, 2022**.
2. The creditors of **Ajay Protech Private Limited**, are hereby called upon to submit their claims with proof on or before **June 21, 2022** to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims must be submitted in the prescribed claim form: **Form B – Operational Creditors** (other than workmen and employees); **Form C – Financial Creditors**; **Form CA – Financial Creditors in a class**; **Form D – Workmen or Employees**; **Form E – Authorized Representative of Workmen or employees**; and **Form F – Other Creditors**. The Copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>
5. Submission of false or misleading proofs of claim shall attract penalties.

Date: Jaipur
Place: 07-06-2022

Prashant Agrawal
(Interim Resolution Professional)
Ajay Protech Private Limited

SPORTS

Sindhu, Sen in firm focus as Indians eye I always want to see India playing in Asian Cup: Sunil Chhetri

JAKARTA: Lakshya Sen and HS Prannoy, the heroes of India's historic Thomas Cup triumph, have been drawn to clash in the pre-quarterfinals of the Indonesia Open where Saina Nehwal may run into nemesis Carolina Marin in the second round of the Super Series 500 event, starting Tuesday. The Indian shuttlers will look to hit top gear in the build up to the Commonwealth Games, starting July 28. The men's shuttlers touched a new high with their Thomas Cup exploits where India defeated 14-time champions Indonesia to win their first ever title. World number nine Lakshya, seeded seventh, will take on Denmark's Hans-Kristian Solberg Vittinghus in a tricky opening round clash. The



top-ranked Indian has a 0-2 head-to-head record against Kristian. Sen last faced him in the Denmark Open in 2020 when he lost his pre-quarterfinal to the home favourite. The 20-year-old would be keen to better his record against Kristian. In absence of Thomas Cup hero Kidambi Srikanth, the main draw has four Indians with the other two being Parupalli Kashyap and Sameer

Verma. Prannoy will also run into a Danish man in Rasmus Gemke, the same opponent the Indian defeated in the must-win third singles in the Thomas Cup semifinals. Drawn in the top-half, 37th seed Kashyap will face Tzu Wei Wang and if he overcomes the first round hurdle then he is expected to lock horns with world No. 1 and Olympic champion Viktor Axelsen. Saina Nehwal and Sindhu will lead the

Indian challenge in the women's singles main draw. After making a semifinal exit in the Thailand Open, double Olympic medalist Sindhu will look to go all the way. She will begin with a clash against Line Christophersen of Denmark. Saina, who missed the Uber Cup after missing the trials, will open her campaign against Denmark's Line Højmark Kjaersfeldt,

who is ranked 33rd. In the men's doubles, Manu Attri and B Sumeeth Reddy will take on local kuds Pramudya Kusumawardana and Yerima Erich Yoche Yacob Rambitan. There are two Indian pairs in the women's doubles section. Seeded 22nd, Ashwini Ponappa and N Sikki Reddy find themselves in the top-half and open their campaign against Jacqueline Lima and Samia Lima of Brazil. The Indian duo faces a potential tough second round clash against top-seed Chinese duo of Chen Qing Chen and Jia Yi Fan. Simran Singh and Ritika Thaker is the second Indian pair in the main draw, up against second seed Lee So Hee and Shin Seung Chan of South Korea, in its tournament opener.

KOLKATA: Indian national team captain Sunil Chhetri is thrilled at the prospect of qualifying for the 2023 Asian Cup in front of the fans at the Salt Lake Stadium here, which he described as the best in India. India take on Cambodia in their first Group D match of the 2023 AFC Asian Cup third-round qualifiers on Wednesday, followed by Afghanistan and Hong Kong. The national team is set to play for the first time on home soil in almost three years. Incidentally, the last time they played in the country was in Kolkata as well, in October 2019. "It will be massive, otherwise why do teams enjoy having the home advantage? And what better place to have it than Kolkata. Wherever we have played, even in Gujarat (Intercontinental Cup) last time we had tremendous support despite us not usually playing there," Chhetri said.

"There are a few pockets which are very famous for fans giving us everything they have got in numbers - Kerala, Guwahati, Bengaluru but none probably better than the Salt Lake Stadium, I think along with Kochi. We enjoy tremendous support here. The memories are still fresh from the last time we played here three years ago as far as fan support is concerned. We are really happy and I just hope everyone comes in numbers and we can enjoy the

atmosphere," the talismanic striker said. India have featured in four Asian Cup tournament finals, finishing runners-up in 1964. In the latest edition in 2019, India bowed out in the group stage but had impressed in a dominating 4-1 win against Thailand in their opening match. Chhetri believes qualifying for Asia's showcase football event should be a non-negotiable benchmark. "It is paramount. That is the bare minimum we should do, for two reasons -- one we get the opportunity to rub shoulders with the best in Asia, and two, because we can. We have shown enough in the past that this is something we should aim for on a regular basis and achieve. For a team like India, which genuinely and desperately wants to

Wales end 64-yr WC duck



Cardiff (HS): Gareth Bale led Wales to their first World Cup since 1958 as Ukraine's dreams of lifting the spirits of a war-torn country were cruelly denied by a 1-0 defeat in Cardiff on Sunday. Bale's free-kick, which was turned into his own net by Ukrainian captain Andriy Yarmolenko, separated the sides despite the visitors dominating the game in sodden conditions at the Cardiff City Stadium.

Ukraine made a nation proud in beating Scotland 3-1 on Wednesday in their first competitive clash since Russia's invasion. Oleksandr Petrakov's men deserved much more from another exceptionally composed performance under the strain of carrying the hopes of a people devastated by Russian aggression.

The Ukrainian national anthem was applauded by all sides of the stadium before the game and, just as on their trip to Scotland in midweek, the visitors were inspired rather than inhibited by the pressure put upon them.

However, they were made to pay an exceptionally heavy price for not taking their chances and one moment of misfortune. Oleksandr Zinchenko did find the net after just three minutes, but the Manchester City man was deemed to have taken his free-kick that caught Wayne Hennessey off guard too quickly. Hennessey then had to be alert to prevent Roman Yaremchuk opening the scoring before Viktor Tsygankov sliced a glorious chance wide.

Wales had barely threatened the Ukrainian goal, but in Bale have a star capable of changing the course of matches in an instant.

The 32-year-old reserved his best for international duty in recent years and will now get the chance to add a World Cup to a glorious career.

Rafael Nadal, Casper Ruud ride French Open performance to move up in ATP Rankings list

PARIS (HS): The 14th French Open title and his 22nd Grand Slam crown helped Rafael Nadal move up a place from fifth to fourth in the latest ATP Rankings released on Monday while the vanquished finalists Casper Ruud too moved up in the rankings. The 36-year-old Nadal is the oldest men's champion in the history of the clay-court event and has now moved level with countryman Carlos

Alcaraz on a Tour-leading four titles in 2022. It is also the first time Nadal has won the Australian Open and Roland Garros titles in the same season. Novak Djokovic remained at the top of the rankings chart with 8770 for one more week before his imminent drop from the chart as he loses points from last year's French Open and the upcoming Wimbledon Championship. Daniil Medvedev

remained in second place with 8160 while Alexander Zverev, with 7795 points stayed in the third place while Nadal moved up one place and is fourth with 7535. Stefanos Tsitsipas, who dropped to a place to fifth position. Ruud, the 23-year-old, jumped to a career-high No. 6 after he became the first Norwegian man to reach the final at a Grand Slam following his run at Roland Garros.

When I wore my cap in Melbourne, I thought 'dad should've been here': Mohammed Siraj

BENGALURU (HS): When India bowler Mohammed Siraj put on his cap for his debut Test at Melbourne on a highly-successful campaign Down Under when India registered a memorable 2-1 series win, all he was thinking of was his father, who had passed away a few days ago, thinking his 'dad should've been here'. Siraj had a memorable debut as he claimed 3/37 in the second innings to help India to an eight-wicket win against Australia. The fast bowler would script memorable figures that would witness him claim 13 wickets in the series out of which five came in the final Test at the iconic Gabba when India breached Australia's almost impenetrable fortress. Siraj would eventually finish as the third-highest wicket-taker of the series from three games with only Pat Cummins and fellow RCB pacer Josh Hazlewood leading the tally ahead of the Indian. That series, however, was a defining moment in Siraj's career given the fact that he lost his dad just ahead of the series. Alongside his family travails, he was also battling with racism and the stringent Covid-19 protocols that were in place, the report on the RCB website said. Siraj opened up about one of the toughest and yet one of the most memorable moments of his life after the series, said his IPL franchise Royal Challengers. "It was really tough for me. My dad was ill during the IPL too. But family members hadn't told me that the matter was serious. I got to know about his condition when I landed in Australia," Siraj was quoted as saying by RCB

in an article on their official website.

Siraj would also shed some light on the pandemic protocols, the RCB recalled. "There was Covid-19 protocol as well. We had to quarantine. When we had our practice, I got to know about dad's death. My mother made me strong during that period. She told me, 'Fulfill your dad's dream and make your country proud'. This was my only motivation. I didn't even know if I will get a chance to play. There were senior bowlers in the team."

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF AJAY PROTECH PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Ajay Protech Private Limited
2. Date of Incorporation of Corporate Debtor	April 19, 2011
3. Authority Under Which Corporate Debtor is Incorporated / Registered	ROC - Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U43200GJ2011PTC095024
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	S/O, Prasad Chamber 1st Floor, No. 57 & Railway Crossing, Ujjala, Gujarat - 384110
6. Insolvency commencement date in respect of Corporate Debtor	June 01, 2022. The order for admission was passed on the same date as per the Insolvency Professional's Report dated June 06, 2022.
7. Estimated date of closure of insolvency resolution process	November 28, 2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Prashant Agrawal, Reg. No. 888519-A001-SP-P00053/2017-18/10127
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: F-156, First Floor, Sumer Complex, Gausan, Mang. C. Scheme, Jaipur-302001, Rajasthan Mail ID: apagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: F-156, First Floor, Sumer Complex, Gausan, Mang. C. Scheme, Jaipur-302001, Rajasthan Mail ID: apagrawal@gmail.com
11. Last date for submission of claims	June 22, 2022
12. Classes of creditors, if any, under classed or sub-section (ii) of section 21, as notified by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified as Ad-hoc Representatives of creditors in class 'Other secured creditors'	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
1. Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court-I has ordered the commencement of a corporate insolvency resolution process of the Ajay Protech Private Limited on June 01, 2022. The order for admission was uploaded and the same was intimated to Interim Resolution Professional on June 06, 2022.	
2. The creditors of Ajay Protech Private Limited, are hereby called upon to submit their claims with proof on or before June 21, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.	
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.	
4. The claims must be submitted in the prescribed claim form Form B - Secured Creditors (other than workmen and employees), Form C - Financial Creditors, Form D - Financial Creditors in a class, Form E - Workmen or Employees, Form F - Authorized Representative of workmen or employees, and Form G - Other Creditors. The Copies of the above forms can be downloaded from https://www.ibbi.gov.in/home/downloads .	
5. Submission of false or misleading proofs of claims shall attract penalties.	
Date: Jaipur Place: 07-06-2022	Prashant Agrawal (Interim Resolution Professional) Ajay Protech Private Limited

JANA SMALL FINANCE BANK		Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off. Dholi, Karamnagar Inner Ring Road, Next to EGI, Business Park, Chhattarghat, Bangalore-560071.			
Branch Office: First Floor, Plot No. 997/4237, Laxmi Narayan Kalyan Mandap, Kapila Prasad Road, Upparhal, Khordha-752055					
(As scheduled commercial bank)					
DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.					
Whereas you the below mentioned Borrower/s, Co-Borrowers, Guarantors and Mortgages have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you, all your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand Notice calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgages as mentioned in column No. 2 to repay the amount mentioned in the notices with future interest within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.					
Sl. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgages	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Kaku Palei, 2) Mrs. Sukanti Palei	Loan Account No. 4653940000333 for Loan amount of Rs. 4,30,000/- (Rupees Four Lakh Thirty Thousand only)	All that piece and parcel of the immovable property bearing District: Puri, Tahasil: SRO: Kanihi, P.S.: Gadchidagada, Thana No. 33, Mouza: Arjuna, Village: Siltan, Kham Homestead (Charabari), Corresponding to Settlement Khata No. 68 and bounded by North: Road, South: Madhusudan Patraik, East: Plot No. 451 (Charabari Samantary), West: Plot No. 453 (Bhola Palei).	NPA Date: 04-05-2022 Demand Notice Date: 25-05-2022	Rs. 4,48,796.07 (Rupees Four Lakh Seven Thousand Seven Hundred and Eighty Six and Seven Paise only) as on 18-05-2022
Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor/ Mortgages as mentioned in column No. 2, calling upon them to make payment of the aggregate amount as shown in column No. 6, against the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No. 4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgages of the said finance under the law, you are further requested to note that as per section 13(3) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.					
Date: 07.06.2022, Place: Khordha				Sd/- Authorized Officer, For Jana Small Finance Bank Limited	